

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-73(PB)/2017**

**IN THE MATTER OF:**

M/s. Anant Overseas Pvt. Ltd. .... Applicant/petitioner  
Vs.  
M/s. Global Houseware Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**


**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Ms. Shilpa Thakur, Adv. For ICICI Bank  
For the Respondent :

**ORDER**

We accept the recommendations made by the Insolvency & Bankruptcy Board of India in respect of the name of resolution professional, Shri Vijender Sharma.

The request stands disposed of.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

24.07.2017  
V. Sethi